

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1180
ANSWERED ON 09.02.2024

ENVIRONMENTAL REGULATIONS AT PORTS

1180. SHRI VISHNU DAYAL RAM:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

पत्तन, पोतपरिवहन और जलमार्ग मंत्री

- (a) whether the Government has stipulated any environmental regulations to be followed by Ports in India, if so, the details thereof;
- (b) whether these regulations are in tandem with International standards, if so, the details thereof;
- (c) whether the Government has established a mechanism to ensure that such regulations are followed, if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a)&(b) Yes. The Government has notified various environmental regulations to be followed by Ports such as Environmental Impact Assessment / Notification, 2006, Coastal Regulation Zone Notification, 2019, The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, The Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, etc. India is also signatory to the International Convention for the Prevention of Pollution from Ships (MARPOL) adopted by the United Nations' specialized agency in Maritime field International Maritime Organization (IMO). The provisions of the said Conventions have been incorporated in the Merchant Shipping Act, 1958.

(c) Yes. Government of India has established regulatory authorities for obtaining prior environmental clearance before taking up any construction work of the project, Environmental Appraisal Committee (EAC), Ministry of Environment, Forests and Climate Change for Category – A projects; for Category – B State Environment Impact Assessment Authority (SEIAA).

(d) Does not arise.
